

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.86/Del/2019
Assessment Year : 2015-16**

**Shri Aftab Ahmed Zaki
Ahmed,
5807, Main Sadar Bazar,
Delhi – 110 006.
PAN : AAFA5931G.
(Appellant)**

**Vs. Joint Commissioner of
Income Tax,
Range-63,
New Delhi.**

(Respondent)

Appellant by : None.
Respondent by : Shri Jagdish Singh Dahiya,
Senior DR.

Date of hearing : 16.10.2020
Date of pronouncement : 16.10.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-8, New Delhi dated 28th November, 2018.

2. Nobody appeared on behalf of the assessee before us at the time of Virtual Hearing. The learned counsel for the assessee, vide letter dated 6th July, 2020 received by email has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 16th October, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : Shri Aftab Ahmed Zaki Ahmed,
5807, Main Sadar Bazar, Delhi – 110 006.
2. Respondent : Joint Commissioner of Income Tax,
Range-63, New Delhi.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar